HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Srinagar)

NOTIFICATION

Now No 2025/RG/GS

Dated: 07.07.2025

It is hereby notified for the information of all concerned that in pursuance of "Special Mediation Drive – Mediation 'For the Nation" drive launched under the guidance of Hon'ble Chief Justice of India and Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India & Executive Chairman, NALSA and Chairman, MCPC, Hon'ble the Chief Justice, High Court of J&K and Ladakh, has been pleased to adopt the following strategy:

- All the pending Ordinary and Admitted (On/Off Board) cases viz. Matrimonial Disputes Cases, Accident Claims Cases, Domestic Violence Cases, Cheque Bounce Cases, Commercial Disputes Cases, Service Matters Cases (except Referred to Division Bench matters and Cases wherein validity of any Act, Rules or Notification has been challenged), Consumer Disputes Cases, Debt Recovery Cases, Eviction Cases (Civil Revisions), Land Acquisition Cases, will be shown/listed under a new list type i.e. "For Referral to the Special Mediation Drive-Mediation 'For the Nation' List" before all the Hon'ble Judges sitting singly w.e.f. 08.07.2025, irrespective of the subject matter assigned in the roster.
- (ii) All the cases referred in clause (i) and pending in Ordinary motion cause list after 31.07.2025 shall also be preponed and listed in the "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list".
- (iii) All the Hon'ble Judges sitting in Hon'ble Division Benches are requested to sit singly everyday at the time of their convenience and take up the cases listed in "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list".

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- (iv) The cases which are required to be listed in the "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list" and the cases, which are also fixed for hearing in the Ordinary motion cause list during the month of July from the period 08.07.2025 to 31.07.2025, will be listed alongwith Cause List Remarks "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list" for the kind perusal of Hon'ble Bench only for the date fixed therein.
- (v) The per day limit of cases required to be listed in the "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list" will be 200 in addition to Urgent/Ordinary/Taken Up etc. cases per Hon'ble Division/Single Bench.

Moreover, the cases listed before Hon'ble Division Benches in the "For Referral to the Special Mediation Drive-Mediation 'For the Nation' Division Bench list" should also be taken into account at the time of listing single bench cases before the judges sitting in the said Hon'ble Division Bench.

(vi) All the cases which will be returned without referral order with regard to mediation will be listed as per their last listing status i.e. Urgent/Ordinary/Admitted.

The unlisted cases which were listed only for the purpose of referral to the mediation without any last listing status will be listed as per their turn/roster.

All the other cases viz. Criminal Compoundable Cases, Criminal Disputes Cases (Misc. Writ Petitions), Partition Cases (RSAs and Writ Petitions-Land Law Single Bench) and Eviction Cases (Writ Petitions- Land Law Division/Single Bench), after physical verification by the Grouping Cell, will also be listed as per above directions, as and when the same are verified by the Grouping Cell.

(viii) In case, any Hon'ble Bench finds it appropriate for referring any matter listed in Urgent/Ordinary motion cause list to Mediation in which there is an element of settlement listed before that bench on a particular day can refer the same.

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(ix) Ld. Advocates/Party-in-person will also provide the details of cases in which there exists an element of settlement in the concerned Judicial Branches on or before 19.07.2025, so that the same could also be listed in "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list".

Further, in pursuance of the aforesaid strategy, the Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar shall publish a Special Cause List and proceed ahead as per SOPs contained in *Annexure-"A"*.

By Order of Hon'ble the Chief Justice.

(M.K.Sharma)

Registrar General (Officiating)

Dated:07.07.2025

No:36053-120/RG/GS

Copy of the above forwarded to:

- 1. Advocate General, UT of J&K, Srinagar
- 2. Secretary General, Hon'ble Supreme Court of India, New Delhi.

.....for information

3. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.

4. Secretary to Hon'ble Mr./Ms. Justice

..... for information of their Lordships.

- 5. Secretary to the Govt. Department of LJ&PA, Srinagar.
- 6. Law Secretary, UT of Ladakh, Leh.
- 7. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
- 8. Registrar Rules, High Court of J&K and Ladakh, Srinagar
- 9. Registrar Inspection, High Court of J&K and Ladakh, Jammu
- 10. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar

.....for information

- 11. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
- 12. All Principal District & Sessions Judges of the UTs of J&K and Ladakh for information and with the request to circulate the same amongst all the judicial officers under their respective jurisdiction and also to circulate amongst the President, Bar Associations in their respective jurisdictions.
- 13. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
- 14. President, Kashmir Advocates, Association, J&K for information.
- 15. Director, Information, Jammu/Srinagar, for information, with the request to publish the same in the newspapers having wide circulation in the UTs of J&K and Ladakh.
- 16. Post Master General, Jammu/Srinagar;

.....for information.

- 17. CPC e-Courts for information and with the request to upload the same on official website of the High Court of J&K and Ladakh.
- 18. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
- 19. Manager, Government Press, Jammu/Srinagar, for publication in the Govt. Gazette

20. Office file.

Registrar General (O)

ANNEXURE A

The Standard Operating Procedure as approved by the Hon'ble Executive Chairman NALSA and Chairman, MCPC for the Campaign- Mediation 'For the Nation'.

1. TIME LINE

1St JULY TO 31st JULY- Case identification, Information to parties and referral to Mediators. (Note- Efforts for mediation will begin soon after referral to Mediator)

July 2025- VC of His Lordship Hon'ble Justice Surya Kant with Chief Justices and Members of Mediation Monitoring Committees of all High Courts of India. (Date of VC will be communicated in due course)

31-7-2025- Transmission of data to MCPC by all the High Courts as to total matters pending as well as referred to mediation under each category in the State on the dedicated email id (dedicated email id will be shared to all High Courts in due course)

4th, 11th, 18th, 25th August and 1^{st} , 8^{th} , 15^{th} and 22^{nd} September 2025 – Transmission of data as to matter settled through mediation to the MCPC by the SLSA on the dedicated email.

6-10-2025- Transmission of data as to total matters referred to Mediation and total matters settled to the MCPC by the High Court on the dedicated email (format is given in this SOP- Annexure A)

7th October 2025- Press Release by each SLSA/Mediation Monitoring Committee of the High Court

Action by the High Court/District Court/Taluka Court

2. All matters having elements of settlement including matters pending under each of the following categories may be referred for mediation.

MATRIMONIAL DISPUTES CASES,

ACCIDENT CLAIMS CASES,

DOMESTIC VIOLENCE CASES,

CHEQUE BOUNCE CASES,

COMMERCIAL DISPUTES CASES

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SERVICE MATTERS CASES,

CRIMINAL COMPOUNDABLE CASES,

CONSUMER DISPUTES CASES,

DEBT RECOVERY CASES,

PARTITION CASES,

EVICTION CASES,

LAND ACQUISITION CASES,

OTHER SUITABLE CIVIL CASES

- 3. High Courts and District Courts may identify suitable cases from their database irrespective of the date fixed in the matter. For notice/intimation to the parties, the Courts may list them in the Cause list from 01-07-2025 to 31-07-25 under the Heading "For Referral to the Special Mediation Drive- Mediation 'For the Nation'.
- 4. All such matters should be referred in which there exists an element of settlement.
- 5. Referral order should contain first date of mediation as well as mobile number and email id of the coordinator of the Mediation Centre where the parties are to appear for settlement efforts.

Action by SLSA/DLSA/TLSC/Mediation Centre

- 6. All existing Mediators including the Mediators who have undergone 40 Hours Mediation Training recently shall be involved in this marked to them.
- 7. Mediation settlement efforts shall be made on all 7 days of the week as per the convenience of the parties.
- 8. Parties willing to appear online shall be allowed to appear online.
- 9. Mediation may be completely in offline mode (physical mode), completely in online mode or in Hybrid mode.
- 10. Taluka or District Legal Services Authority shall facilitate online mediation.
- 11. Help of counselors, subject matter experts may be taken in the special campaign wherever required.

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12. Entire data of cases settled shall be transmitted to the MCPC in tabular chart containing case no., name of the parties, Referral Court's name, category/nature of the case, name of the mediator, first mediation date and final result date.

SI.NO.	Case No.	Parties' Name	Referral Court's Name	Category/Nature of case	Mediator	First date of Mediation	Final Result Date

Action by SLSA/High Court Mediation Monitoring Committee

- 13. Wide publicity in the print and electronic media should be given to this Mediation Campaign- Mediation 'For the Nation' by the SLSA/High Court Mediation Monitoring committee in regional languages also. The SLSA/High Court Mediation Monitoring Committee may get the campaign document and all other relevant materials translated in to the regional languages of the State.
- 14. Mediation Monitoring Committee of the High Court may monitor the mediation campaign to ensure its success.
- 15. Concerned High Court may make its own strategy for ensuring success of this campaign.

Action by Secretary MCPC

- 16. MCPC shall request the NJA Bhopal to conduct intensive study on all aspects of the campaign including its impact in association with such National Law Universities which it deems fit.
- 17. MCPC shall inform the Secretary to the Government of India about this campaign.

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